

Objections

2(a) old format.

Applicant Served on Respondent
on 18-8-87. Receipt in Misc.
file.

Rel
21-8.

Placed for Admn. & R
hearing on 24/8/87 as
per orders of Dy. Registrar.

Order Copy dtd 3-9-87
served on the Respondent
on 8-9-87.

Rel
16-9

Order Copy dtd 3-9-87
served on the Applicant,

Rel
24-9

24.8.87

Heard Mr. Pendse, the applicant,
in person, and Mr. S.R. Akre (for
Mr. P.M. Pradham) for the Respondents.

By an order dtd. 24.7.87 the
Govt. of India (Ministry of Finance)
has appointed one Shri N.N. Mishra
as Presenting Officer and one Shri
A.R. Malhotra ^{as} ~~has appointed~~ ^{as} as
Inquiring Authority to enquire
into the charges framed against
the applicant. Applicant states
that he will withdraw the
application ^{as provided} ~~but~~ the respondents
^{are directed} ~~to~~ ^{to} complete
the enquiry as early as possible.
The applicant agrees to cooperate
with the Inquiring Authority in
seeing ^{that} the enquiry is completed
as early as possible.

Hence we dispose of the

2

application as withdrawn.

We trust that the Respondents

~~shall~~ complete the enquiry
as early as possible
and ^{but to applicant} ~~the~~ cooperates in ^{that} ~~that~~
respect.

no order as to costs.

(M. BHUSUMDAR)
MEMBER (J)

(L. H. A. REED)
MEMBER (A)